

एवं वित्तीय पुनर्विर्साग बॉर्ड स्थापित किया है जो रूग्ण इकाइयों के लिए पुनर्वसि योजनाएं तैयार करता है ।

Recruitment Rules for the post of Superintending Surveyor of Works etc. in CPWD

1172. SHRI CHATURANAN MISHRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Notified Recruitment Rules are available in the Central Public Works Department for the posts of Superintending Surveyor of Works; Surveyor of Works, Assistant Surveyor of Works if so, the date of such Notification(s) ;

(b) whether recruitment rules in CPWD are similar to the recruitment rules of M.E.S. for these posts, if not, the reasons for the disparity ;

(c) whether the nature of duties for SSW, SW and ASW are identical in CPWD and MES, if so, the details thereof ; and

(d) whether engineers having degree or equivalent qualification in Building and Quantity Surveying branch of engineering are on the rolls of CPWD if so, their numbers in each grade ;

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) : (a) The posts of Superintending Surveyor of Works, Surveyor of Works and Assistant Surveyor of Works are equivalent to the posts of Superintending Engineer, Executive Engineer and Assistant Engineer respectively and are inter-changeable. Notified Recruitment Rules are available in respect of Executive Engineers and Assistant Engineers only. The date of their Notification is 21-5-1954. No Recruitment Rules are available for the posts of Superintending Engineer. The posts of Superintending Engineer are filled up 100% by promotion from the grade of Executive Engineer with 7 years regular service in the grade.

(b) to (d). The information is being collected and will be laid on the Table of the Sabha.

Preference to engineers with specialised courses for promotion

1173. SHRI CHATURANAN MISHRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Central Public Works Department have on those engineers

having passed the Graduateship examination in Building and Quantity Surveying ; if so, their number, group-wise ;

(b) whether such available expertise is taken into consideration while effecting transfers/posting of engineers ;

(c) whether specialised technical qualification(s) is considered for formulating promotion policy ; if so, the details thereof ; and

(d) whether any incentive is given to engineers to motivate them to acquire specialised/higher technical qualifications ; if so, the details thereof ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) : (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

Reformulation of National Housing Policy

1174. SHRI GHUFRAN AZAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government propose to reformulate the existing National Housing Policy ;

(b) if so, the details thereof ;

(c) by when the revised policy document would be proposed and implemented ; and

(d) to what extent the problem of Housing in the country would be solved ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b) to (d) The details are being worked out in consultation with the States and when ready the document will be soon be placed before the Parliament.

NDDB under purview of essential commodities Act

1175. SHRI HARVENDRA SINGH HANSPAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to bring the National Dairy Development board under the purview of Essential Commodities Act ;

(b) whether the NDDB is playing havoc with the edible oil market by intervening and making bulk purchases and thereby concerning the edible oil with an apparent view to making huge profits ; and

(c) if so, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) : (a) to (c) There is no proposal under consideration of the Government of India to bring NDDB under the purview of the Essential Commodities Act. NDDB has been appointed as the agency for carrying out market intervention operations to maintain the wholesale prices of groundnut oil and mustard oil within the limits approved by Government. NDDB cannot make huge profits out of market intervention operations. The profits or losses, if any, are chargeable to a market intervention fund. Government is ensuring that the market intervention operations are carried on according to the mandate given to NDDB.

Review of working of Food Corporation of India

1176. SHRI HARVENDRA SINGH HANSPAL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the working of the Food Corporation of India has deteriorated due to high costs ;

(b) whether the Food Corporation of India's costs instead of coming down have been steadily going up ;

(c) if so, whether Government propose to examine the working of the FCI ; and

(d) if so, by when and the other steps proposed to be taken to bring down the costs etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL) : (a) to (d) The Central issue prices of foodgrains do not cover all the handling costs of FCI. The difference between the economic costs and the Central issue prices is reimbursed to FCI in the form of subsidy as a deliberate welfare policy of the Government. The handling costs of FCI are

composed of costs on controllable and non-controllable items. Costs on non-controllable items constitute the major portion of the handling costs. FCI however, have prepared a Cost Reduction Plan on items which are controllable with a view to reducing its operational costs and as a result the Corporation achieved savings of Rs. 667.65 crores during 1986-87 to 1989-90. The working of FCI is reviewed periodically by the Government and it has also engaged Bureau of Industrial Costs & Prices (BICP) for the cost audit of FCI's operations.

Finalisation of Regional Plan 2001

1177. SHRI V. NARAYANASAMY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Regional Plan 2001 is being finalised and it would be in effect from January, 1989 because of the pressing demands by the people living in Delhi ; and

(b) when Government propose to meet the demands of the Delhi dwellers in providing them housing accommodation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN) : (a) Regional Plan 2001, as approved by the National Capital Region Planning Board, came into force w.e.f. 23-1-89.

(b) DDA has already chalked out an Action Plan for public housing under which over 84,000 units are proposed over the next 4 years. Besides, land is proposed to be allotted to 250—300 Cooperative Group Housing Societies for construction of houses.

Allotment of flats under HUDCO pattern

1178. SHRI SYED SIBTEY RAZI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether DDA had invited applications for allotment of flats under HUDCO Pattern Scheme of 1979 ;

(b) if so, the details of allotments made category-wise and locality-wise as on 30th April, 1990 ;

(c) what is present waiting position category-wise as on 30th April, 1990 ;